

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

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OA/XAK/CAW/CCP No. 1323/91 19

MS. NINA RANI
APPLICANT (S)

SH. A. SARAN
COUNSEL

VERSUS

U.O.T. & ORS.
RESPONDENT (S)

COUNSEL

Date	Office Report	Orders
		<p>Exhibit No. 1 4.6.91</p> <p>1. Present : Shri A. Saran, counsel for the applicant.</p> <p>This may be listed before Court No. I on 5.6.91.</p> <p><i>(Signature)</i> (T.S. OBEROI) MEMBER (J)</p> <p><i>(Signature)</i> (D.K. CHAKRAVORTY) MEMBER (A)</p>
		<p>5.6.91</p> <p>Adjourned to 6.6.91.</p> <p><i>(Signature)</i> B. S.</p>
		<p>6.6.1991 <i>(Signature)</i> O.A. 1323/91</p> <p>Applicant through counsel Shri A.K. Sinha. Learned counsel for the applicant states that the O.A. No. 1323/91 has become infructuous and may be dismissed as withdrawn. The O.A. is accordingly dismissed as withdrawn. Learned counsel prayed that he may be given liberty to file fresh Application if and when occasion arises after declaration of the result of the preliminary examination. If there is a fresh</p>

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	<p>cause of action, it is always open to the applicant to move before the Tribunal.</p> <p>SRD</p>	<p><i>Subhash</i> (I.K. RASOTRA) MEMBER (A) 6.6.1991.</p> <p><i>AB</i> (AMITAV BANERJI) CHAIRMAN 6.6.1991.</p>